

ITEM NO.31

COURT NO.4

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 251/2018

M.B. RAMYA

Petitioner(s)

VERSUS

DAMARAPATI GIRI & ANR.

Respondent(s)

FOR ADMISSION and IA No. 109664/2018 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 21874/2018 - STAY APPLICATION

Date : 06-01-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER]For Petitioner(s) Mr. K. Mayil Samy, Adv.
Mr. P. Soma Sundaram, AORFor Respondent(s) Mr. Ananta Prasad Mishra, Adv.
Mr. Gagan Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard Ld. Counsel for the parties, the request for deletion of respondent no.2 from array of parties is reasonable. The said respondent is a proforma party. Accordingly, the name of respondent no.2 is deleted from the array of parties.

Having regard to the fact that no attempt has been made for settlement between the parties, the parties are required to appear before the Mediation Centre, attached to the Madras High Court on 23.01.2020 at 11.00 A.M. to attempt for a settlement.

Six weeks' time is therefore granted to the Mediation Centre to complete the process. The Mediation Centre shall send the report directly to this Court, at the end of eight weeks. A copy of this order shall be served through the Registrar of this Court, to the Registrar General of the High Court to facilitate the process, for necessary follow-up action.

The Registry is directed to put up the matter before the Chamber Judge after eight weeks.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(DEEPAK SHARMA)
BRANCH OFFICER